

**NATIONAL COMPANY LAW TRIBUNAL  
DIVISION BENCH, COURT – II  
CHENNAI**

**ATTENDANCE CUM ORDER SHEET OF THE HEARING OF NATIONAL COMPANY LAW TRIBUNAL, CHENNAI BENCH, HELD ON 01-05-2024 AT 10.30 A.M. THROUGH VIDEO CONFERENCING:**

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**PRESENT : SHRI. JYOTI KUMAR TRIPATHI, HON'BLE MEMBER (JUDICIAL)  
SHRI. RAVICHANDRAN RAMASAMY, HON'BLE MEMBER (TECHNICAL)**  
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**APPLICATION NUMBER : --**

**PETITION NUMBER : CP(IB)/46(CHE)/2024**

**NAME OF THE PETITIONER : Shashikant Shravan Dhamne, (Liquidator)  
(Systems Technology Group (India) Pvt Ltd)**

**NAME OF THE RESPONDENT(S) : --**

**UNDER SECTION : Sec 59 of IBC, 2016**  
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**ORDER**

Ld. Counsel Mr. Vikram P Jain for the Petitioner.

**The Petitioner is directed to clarify the following:**

a) Original solvency declaration is not filed. Even in photocopy, the signature of Deponent is missing on stamp papers and annexures. Applicant is directed to file proper original solvency declaration from Directors.

b) Further, the Applicant is directed to explain about CP/268/2022 which was filed for similar prayer as that of this petition and whether contravention highlighted during dismissal of earlier petition was properly addressed and submit documentary evidence to that effect.

The above clarifications be given within 2 weeks.

List the petition for hearing on **28.05.2024**.

**-Sd-**  
**RAVICHANDRAN RAMASAMY**  
**Member (Technical)**

**-Sd-**  
**JYOTI KUMAR TRIPATHI**  
**Member (Judicial)**

phk